

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 1313/94

Date of decision: 26.8.97

Between:

Merugu Ravi ... Applicant

And

1. Secretary,
M/o Communications,
New Delhi.
2. Director General, Telecom,
New Delhi.
3. Chief General Manager,
Telecom, Andhra Pradesh,
Hyderabad.
4. Supdt., Telegraph Traffic Dn.,
Rajahmundry

5. Asst. Supdt. in charge,
Telegraph Office,
Bhimavaram. .. Respondents

Shri U.R.S. Gurupadam .. Counsel for applicant

Shri N.R. Devaraj, SCGSC .. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *9/6/8*

ORDER

Heard Shri U.R.S. Gurupadam for the applicant and
Shri N.R. Devaraj for the respondents.

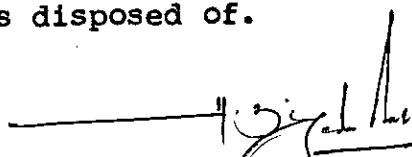
Certain directions were issued by this Tribunal in
OAs 435 and 438/90 on 2.12.92 asking the respondents to consider
the case of the applicants therein for absorption to Group-D
in accordance with rules from the date the post became/becomes
available, provided the applicant has/had continuously
completed more than one year of service in the department, and
to fix the seniority of the applicants after such absorption
in accordance with law.

The case of the present applicant is identical to those
of the applicants mentioned in the OAs supra.

JW

It is, therefore, directed that the above direction be applied in the case of this applicant as well. It was submittes that TDM, West Godavari District, Eluru is now the competent authority to have this direction implemented. He was, however, not made a party to this OA because Bhimavaram DTO was part of STT Division Rajamundry which has since been abolished and merged in Eluru Telecom District. Hence this direction to TDM. A copy of directions passed in OAs 435 and 438/90 shall be sent to TDM along with a copy of this order.

Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Admve.)

26th August, 1997


Deputy Registrar (D.C.C.)

vm

code
6/9/97

I Court

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M.A.

DATED:- 26/8/97

ORDER/JUDGMENT.

M.A.,/RA.,/C.A.No..

in

C.A.No. 1313/94.

T.A.No.

(W.P.)

Admitted and Interim directions issued

Allowed

Disposed of with directions

Dismissed.

केन्द्रीय प्रशासनिक अधिकारण

Central Administrative Tribunal

Dismissed as withdrawn

प्रेषण/DESPATCH

Dismissed for default - 2 SEP 1997

Ordered/Rejected

No order as to costs

हैदराबाद न्यायपीठ

HYDERABAD BENCH

ofw OA 633/90 & 638/90

to TDM